

Bail application no. 1259/2020
State Vs Anil @ Anamika
FIR No. 782/2017
PS Shalimar Bagh
U/s 302/201/34 IPC

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Pranav Mehta, Advocate for accused/applicant through VC.

SI Surender on behalf of IO in person.

At request of Ld. Counsel for the applicant, put up on 15.06.2020. In the meanwhile, order dated 28.05.2020 shall be complied against IO Inspector Mohinder Singh for the next date of hearing. SI Surender is bound down for the next date of hearing.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1277/2020
State Vs Sandeep @ Sanju
FIR No. 484/2019
PS Aman Vihar
U/s 302/325/34 IPC

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. B.S.Chaudhary, Advocate for accused/applicant through VC.

As per oral submissions of Naib Court Ajeet Pal, no report has been filed in the present matter.

In these circumstances, last and final opportunity is given to the IO for the same failing which concerned SHO shall be called for explanation for 10.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1291/2020
State Vs Roshan & Ors.
FIR No. 1243/2017
PS Mangol Puri
U/s 302/324/120-B/34 IPC

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Manohar Kumar, Advocate for accused/applicant through VC.

Report of the IO as well as Jail Superintendent perused carefully.

Submissions of Ld. APP for the State heard.

Keeping in view the over all facts and circumstances of this case, it is ordered that the applicant/accused be released on bail on furnishing of personal bond in the sum of Rs. 25,000/- with one surety of the like amount and if he is unable to furnish bail bond, then he be released on furnishing personal bond before the concerned Jail Superintendent to the satisfaction of concerned Jail Superintendent. The application stands disposed off accordingly.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1338/2020
State Vs Sagar
FIR No. 29/2020
PS Aman Vihar
U/s 341/354D/506/328/34 IPC
& Sec. 6, 12 & 17 POCSO Act

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Dharamvir Goyal, Advocate for accused/applicant through VC.

Ms. Kamayani Sharma, Ld. Counsel from DCW.

Report filed on behalf of IO perused very carefully. However, medical verification report of mother of the applicant/accused is not filed by the IO.

Now to come up for filing of the same as well as consideration of the said application on 16.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1447/2020
State Vs Deepak @ Anna
FIR No. 648/2018
PS Shalimar Bagh
U/s 302/452/120-B/34 IPC

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Pradeep Rana, Advocate for accused/applicant through VC.

Previous involvement report of accused person not filed by the IO despite specific order on the last date of hearing. Moreover, counsel for the accused has sent fresh documents to support his bail application. Same be verified by the IO till the next date of hearing.

Put up for consideration on 08.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1452/2020
State Vs Govind
FIR No. 20/2020
PS Raj Park
U/s 384/387 IPC

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. L.D. Mual, Advocate for accused/applicant through VC.

In the present application as alternative relief accused prayed that he may be given benefit under new guidelines laid down by Hon'ble High Court of Delhi.

Considering the same, let conduct/character as well as period of custody report be called from concerned Jail Superintendent for the next date of hearing. IO to also file the previous involvement report of the applicant/accused on the next date of hearing.

Put up on 08.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1486/2020
State Vs Rahul Alias Kala
FIR No. 1683/2015
PS Mangol Puri
U/s 302/120-B/147/148/149/34 IPC

06.06.2020

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Kundan Kumar, Advocate for accused/applicant through VC.

Request received on behalf of concerned Jail Superintendent on the ground that 2-3 days time be given to submit the conduct report of accused Rahul @ Kala S/o Narender.

In these circumstances, let character/conduct as well as custody period of accused be called from Jail Superintendent for 17.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1374/2020
State Vs Sonu
FIR No. 198/2018
PS Bharat Nagar
U/s 302/308/323/34 IPC

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Surender Yadav, Advocate for accused/applicant through VC.

Report received on behalf of Jail Superintendent perused very carefully.

Submissions of counsel for the applicant/accused heard.

Submissions of Ld. APP for the State also heard.

As per report of Jail Superintendent, it is reported that conduct of the accused is not good and he was earlier punished on 07.07.2019 for recovery of the stolen articles.

Considering all the facts and circumstances and considering the report of the Jail Superintendent, I am of the considered opinion that there is no ground made out to grant any bail at this stage. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1377/2020
State Vs Mohan
FIR No. 19/2018
PS Begumpur
U/s 302/34 IPC & 25 Arms Act

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Girish Chander, Advocate for accused/applicant through VC.

Report of the concerned Jail Superintendent perused very carefully.

It is submitted on behalf of the applicant/accused that complainant has already been examined in the present case. It is further submitted that all the public witnesses have already been examined in the present matter.

Ld. APP for the State strongly opposed the present bail application of the applicant/accused.

In compliance of order dated 04.06.2020, IO filed fresh reply on 06.06.2020 through which he has submitted that on 12.03.2019 fired at the home/shop of the complainant and FIR No. 75/19 was registered. It is further submitted that there is threat to the complainant and PSO has been provided to him as per the direction of the court order.

Considering all the facts and circumstances and considering the report of the Jail Superintendent, I am of the considered opinion that there is no ground made out to grant any bail at this stage. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1405/2020
State Vs Nathu Lal
FIR No. 964/2019
PS Mangol Puri
U/s 377 IPC

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Vineet Jain, Advocate for accused/applicant through VC.

It is submitted on behalf of the applicant/accused that accused is in JC since 11.10.2019. It is further submitted that applicant/accused is not involved in any other case.

Ld. APP for the State has strongly opposed the bail application.

As per the report of the Jail Superintendent, total custody of the applicant/accused as on 03.06.2020 is 7 months and 23 days.

Considering all the facts and circumstances and gravity of offence and period of custody, I am of the considered opinion that there is no ground made out to grant any bail at this stage. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

**Bail application no. 1416/2020 & 1421/2020
State Vs Sidharth Jain
FIR No. 89/2010 (Rani Bagh) & 169/2017 (EOW)
U/s 420/467/468/471/120-B/34 IPC**

06.06.2020

These are two bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. R.D.Rana, Advocate for accused/applicant through VC.

It is submitted by Ld. Counsel for the applicant/accused that accused is undergoing physiotherapy treatment only which can be provided in the jail itself also. Moreover the treatment which accused needs to get has already availed and now only physiotherapy treatment is going on which can be carried out in the jail itself.

The present bail applications are strongly opposed by Ld. APP for the State.

Considering the facts and circumstances, I am of the considered opinion that there is no ground made out to grant any bail at this stage. In these circumstances, same is hereby dismissed.

**(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020**

Bail application no. 1475/2020
State Vs Pradeep
FIR No. 102/2016
PS Begumpur
U/s 302/34 IPC & 25/27 Arms Act

06.06.2020

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Nitin Bansal, Advocate for accused/applicant through VC.

Report of the Jail Superintendent perused very carefully.

It is submitted by the Ld. Counsel for the applicant/accused that he is not pressing the application under HPC guidelines. He further submitted that he seeks to advance additional ground as per para no. 7 of his application. It is further submitted that accused is in JC since the last 4 and half years and all the public witnesses has already been examined. It is further submitted that the applicant/accused is the only earning member of his family. It is further submitted that he is having old aged parents and one younger brother.

It is submitted by Ld. APP for the State that case is still pending trial and the eye witnesses Smt. Azad Kaur and Mahavir Singh Rathi yet to be examined and security has been provided to them due to threat from the accused person. It is submitted that the offence is heinous in nature.

Considering all the facts and circumstances and the fact that eye witnesses is yet to be examined and also the threat perception from the applicant/accused, I am of the considered opinion that there is no ground made out to grant any bail at this stage. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1492/2020
State Vs Anil @ Maila
FIR No. 557/2017
PS Mangol Puri
U/s 302/148/149/34 IPC & 25/27 Arms Act

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Harit Chhabra, Advocate for accused/applicant through VC.

Conduct/character report as well as period of custody of applicant/accused be called from concerned Jail Superintendent for the next date of hearing. IO is directed to file the previous involvement report of the applicant/accused on the next date of hearing.

Put up on 17.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1493/2020
State Vs Paras Ram
FIR No. 656/2018
PS Maurya Enclave
U/s 376/420/328/120-B IPC

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. J.K.Sharma, Advocate for accused/applicant through VC.

It is stated on behalf of the accused person that he is suffering from fever since 5-6 days in the jail.

At request, let report be called from the concerned Jail Superintendent regarding the said fact for 11.06.2020. In the meanwhile, IO is directed to call the complainant and produce her through video conferencing from PS itself.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

**Bail application no. 1494/2020
State Vs Har Govind @ Bunt
FIR No. 356/2013
PS Shalimar Bagh
U/s 363/376D IPC & Sec. 6 POCSO Act**

06.06.2020

The present parole application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Rajesh Sharma, Advocate for accused/applicant through VC.

At bar, it is submitted on behalf of the applicant/accused that he wishes to withdraw the present bail application of the applicant/accused. In view of the same, the present bail application is hereby dismissed as withdrawn.

**(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020**

Bail application no. 1495/2020
State Vs Firoz Siddiqui @ Babu Bangali
FIR No. 326/2016
PS Bharat Nagar
U/s 302/307/452/147/148/149/34 IPC

06.06.2020

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh.B.S.Chaudhary, Advocate for accused/applicant through VC.

It is submitted by Ld. Counsel for the applicant/accused that accused is on bail in two other matters and in one matter he has been acquitted in 1999.

Submissions of Ld. APP for the State heard and report of the IO is perused very carefully.

Considering all the facts and circumstances and considering the previous involvement of the accused person, I am of the considered opinion that there is no ground made out to grant any bail at this stage. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1496/2020
State Vs Leelu
FIR No. not known
PS Bharat Nagar
U/s not known

06.06.2020

The present anticipatory bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Mohd. Imran Malik, Advocate for accused/applicant through VC.

At bar, it is submitted on behalf of the applicant/accused that he wishes to withdraw the present bail application of the applicant/accused. In view of the same, the present bail application is hereby dismissed as withdrawn.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1501/2020
State Vs Sonu @ Himmat @ Chiku
FIR No. 243/2017
PS Begumpur
U/s 302/120-B/34 IPC & Sec. 25/27/54/59 Arms Act

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Ajay Kumar Pipaniya, Advocate for accused/applicant through VC.

Ld. Counsel for the applicant/accused seeks sometime to file some additional document.

At request of Ld. Counsel for the applicant/accused, put up on 12.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1502/2020
State Vs Naresh @ Sonu
FIR No. 83/2018
PS Maurya Enclave
U/s 302/307/120-B/34 IPC &
Sec. 25/27 Arms Act

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Ajay Kumar Pipaniya, Advocate for accused/applicant through VC.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused is having two daughters (twins) aged around 2 and half years. It is further submitted that the applicant/accused is the only earning member of his family. It is further submitted that the family of the applicant/accused has taken shelter in the parental house of the wife of the accused due to Covid-19 situation. It is further submitted that the accused is the only son and no other family member to take care of the old aged ailing parents.

Ld. APP for the State has opposed the bail application on the ground of previous involvement of the applicant/accused. It is further submitted that TIP was refused by the accused and the main witnesses are yet to be examined in the present case.

Keeping in view the over all facts and circumstances of this case as well as condition of the family member of the applicant/accused due to Covid-19 situation, it is ordered that the applicant/accused be released on interim bail for 45 days on furnishing of personal bond in the sum of Rs. 25,000/- with one surety of the like amount and if he is unable to furnish bail bond, then he be released on furnishing personal bond before the concerned Jail Superintendent to the satisfaction of concerned Jail Superintendent. The applicant/accused is directed not to influence the witnesses or tamper with the evidence in any manner whatsoever. The application stands disposed off accordingly.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1503/2020
State Vs Anil Marwah
FIR No. 476/2018
PS Begumpur
U/s 498A/304B/34 IPC

06.06.2020

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Baldev Raj, Advocate for accused/applicant through VC.

Report filed on behalf of IO perused carefully.

Submissions of Ld. Counsel for the applicant/accused and Ld. APP for the State heard.

The accused has already granted interim bail for 45 days vide order dated 30.04.2020. No requirement of any treatment of accused is shown/pressed by Ld. Counsel for the applicant/accused.

In view of the same, it appears that no satisfactory ground is made out to further extend the interim bail for another 45 days. In these circumstances, the present interim bail application is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1507/2020
State Vs Ravi @ Dheda
FIR No. 333/2017
PS Ashok Vihar
U/s 302/394/397/34 IPC &
25/27/54/59 Arms Act

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Puneet Jaiswal, Advocate for accused/applicant through VC.

At request of Ld. Counsel, put up on 08.06.2020.

Let previous involvement report of the applicant/accused be called from the IO concerned for NDOH. Concerned Jail Superintendent is also directed to file the character/conduct and period of custody report of the applicant/accused on the NDOH. Medical verification report of mother of the applicant/accused be also called on the next date of hearing.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

Bail application no. 1508/2020
State Vs Pradeep
FIR No. 216/2019
PS Ashok Vihar
U/s 307 IPC & 25 Arms Act

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Sumit Garg, Advocate for accused/applicant through VC.

It is submitted by Ld. Counsel for the applicant/accused that accused is in JC since 20.06.2019 and he is on bail in two other matters.

The present bail application is strongly opposed by Ld. APP for the State.

Considering all the facts and circumstances, gravity of offence as well as previous involvement of the applicant/accused, I am of the considered opinion that there is no ground made out to grant any bail at this stage. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

**Bail application no. 1509/2020
State Vs Gaurav @ Golu
FIR No. 83/2018
PS Maurya Enclave
U/s 302/307/120-B/34 IPC &
25/27/54/59 Arms Act**

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Praveen Dabas, Advocate for accused/applicant through VC.

Ld. Counsel for the applicant/accused seeks sometime to file some documents.

At request of Ld. Counsel for the accused, put up on 12.06.2020.

**(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020**

Bail application no. 1510/2020
State Vs Kuldeep
FIR No. 275/2018
PS Begumpur
U/s 302/120-B IPC & Sec. 25/27/54/59 Arms Act

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Sunil Ahuja, Advocate for accused/applicant through VC.

It is submitted on behalf of the applicant/accused that the pandemic has reached in Rohini Jail as well as village of the applicant/accused. It is further submitted that the applicant/accused has to sell his house and to feed his three minor children, wife and old aged mother.

Ld. APP for the State opposed the present bail application on the ground that public witnesses are yet to be examined who have named the applicant/accused in his complaint.

Considering all the facts and circumstance, gravity of offence and report of the IO, I am of the considered opinion that there is no ground made out to grant any bail at this stage. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

CS No. 763/20

Anoop Rathee Vs. Veena Rani Wadhwa

Application U/o 39 rule 2A CPC

06.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Chaggar, Advocate for the applicant through VC.

Heard.

Let notice of this application filed today be sent to the opposite party preferably through electronic mode as well as on filing of PF/RC for 06.07.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

State Vs. Prince
FIR No. 466/20
PS Raj Park
U/s 376/506 IPC & Sec. 4, 6 POCSO Act

06.06.2020.

This is an application filed on behalf of complainant/victim for interim compensation.

Present: Sh. P.K.Ranga, Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Ms. Shweta Rajput, Ld. Counsel from DCW in person.

SI Kuldeep on behalf of IO in person.

File perused.

Keeping in view the trauma suffered by the victim, it is ordered that interim compensation of Rs. 40,000/- be granted to the victim by concerned Ld. Secretary DLSA North-West, Delhi. The present application for interim compensation is accordingly disposed off.

Copy of this order be send to the Ld. Secretary DLSA, North-West, Delhi.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/06.06.2020

State Vs. Shiva

FIR No. 636/20

PS Sultan Puri

U/s 354/354B/323/342/308/506/509 IPC & Sec. 10 POCSO Act

06.06.2020.

This is an application filed on behalf of complainant/victim for interim compensation.

Present: Sh. P.K.Ranga, Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Ms. Shweta Rajput, Ld. Counsel from DCW in person.

IO SI Geeta Yadav in person.

File perused.

Keeping in view the trauma suffered by the victim, it is ordered that interim compensation of Rs. 60,000/- be granted to the victim by concerned Ld. Secretary DLSA North-West, Delhi. The present application for interim compensation is accordingly disposed off.

Copy of this order be send to the Ld. Secretary DLSA, North-West, Delhi.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)

Rohini Courts, Delhi/06.06.2020